not arise.

## **P. F. SCHEME FOR BIDI EMPLOYEES**

348. SHRI N. H. KUMBHARE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there is any statutory liability on the part of the employers of Bidi Industry to introduce Provident Fund Scheme for the employees wor king for their establishment and fac tories; and

(b) if so, whether the employers have given effect to the Provident Fund Scheme; and if not, what steps have been taken by Government to enforce the statutory provision relating to Pro vident Fund Scheme?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) ana (b) The Employees' Provident Funds and Family Pension Fund Act, 1952 has not so tar been extended to 'Bidi' industry as such. However, the proposal to extend the Act to 'Bidi' industry is under consideration of the Central Government.

## INDUSTRIAL DISPUTES ACT FOR EMPLOYEES IN HOSPITALS AND EDUCATIONAL INSTITUTIONS

349. SHRI N. H. KUMBHARE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a), whether it is a fact that there is unrest among certain sections of workers including those employed in the hospitals and educational institutions on account of their exclusion from the purview of the Industrial Disputes Act;

(b) whether Government contemplated enacting a special law to restore to these aggrieved workers of hospitals and educational institutions the rights which they do not have under the Industrial Disputes Act; and

to Questions

(c) if so when such a measure is likely to be introduced in Parliament ?

. THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Some representations were received by Government from employees' unions for amending the Industrial Disputes Act to cover the employees working in hospitals and educational institutions.

(b) and (c) Action is being considered in the light of the recommendation of the 29th Session of the Standing Labour Committee that the protection of the Industrial Disputes Act needs to be extended to services like hospitals and educationail institutions'. Efforts are being made to finalise the matter as soon as possible.

## TAKE OVER OF THE MANAGEMENT OF THE COKING COAL MINES

350. SHRI ROSHAN LAL : Will the Minister of STEEL AND MINES be pleased to state :

(a) the number of companies who had raised more than Rs. 15 lakhs of their own capital (not including issues of Bonus or on Amalgamation) since World Bank agreement of 1961 till their take over under the Coking Coal Mines Act 1972;

(b) the names of such companies and the number of shareholders;

(c) whether Government have received any representation from the shareholders of any such companies; and

(d) if so Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN); (a) to (d) The information is being collected and will be laid on the Table of the House.

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